

12.00 Noon

Nevertheless, in order to augment the supply of coking coal in the country, Government is allocating captive coking coal blocks to the iron and steel producers. Government has also abolished the custom duty on imports of low ash coking coal and the custom duty on high ash coking coal has been reduced to 5% in the current budget in a bid to check the rising cost of this item. Moreover, there is no shortage of iron ore in the country and Government is committed to ensuring adequate availability of iron ore for the steel industry.

(d) The Revised National Steel Policy (NSP), *inter-alia*, seeks to remove the supply side constraints including iron ore and coking coal for the growth of the industry in an open, globally integrated and competitive environment.

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### PAPERS LAID ON THE TABLE

#### **Notification of the Ministry of Consumer Affairs, Food and Public Distribution**

THE MINISTER OF AGRICULTURE AND THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR) : Sir, I lay on the Table of the House, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976, a copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution, Notification G.S.R. 143 (E) dated the 1st March, 2005, publishing the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 2005.

[Placed in Library See No. L.T. 1798/05]

- I. Report and Accounts (2003-2004) of the Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Namrup, Assam and related papers**
- II. Report and Accounts (2003-2004) of the Institute of Pesticide Formulation Technology, Gurgaon, Haryana and related papers**

THE MINISTER CHEMICALS AND FERTILIZERS AND THE MINISTER OF STEEL (SHRI RAM VILAS PASWAN): Sir, I lay on the Table:—

- 1.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—